

(d) The Government has taken into consideration the deficiencies in some of the critical ammunitions and has taken steps to mitigate the deficiencies to ensure desired level of operational-preparedness commensurate to threat perception in a dynamic strategic scenario.

License to private banks

1981. SHRI AMBETH RAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government had granted any license to new private banks to start operations across the country during the current financial year;

(b) if so, details thereof;

(c) with the new license to private banks during the current financial year, the number of private banks functioning in the country;

(d) number of staffs belonging to SC/ST category employed in these private banks; and

(e) whether it is mandatory or not for these private banks to follow the reservation policy of the Government while recruiting staff for its operation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) Reserve Bank of India (RBI) has informed that they have issued license under Section 22 (1) of the Banking Regulation Act, 1949 to Bandhan Bank Limited on June 17, 2015, IDFC Bank Limited on July 23, 2015. Further, under the differentiated banks category, Capital Small Finance Bank Limited was granted banking license on March 4, 2016 to carry on banking business in India.

(c) As on date there are 25 Private Sector Banks in India.

(d) and (e) RBI and IBA has no data about number of SC/ST staffs in private banks as the reservation policy is not applicable in private banks.

Waiver of loans of PSBs and commercial banks

1982. SHRI DIGVIJAYA SINGH:

SHRI RAM KUMAR KASHYAP:

Will the Minister of FINANCE be pleased to state:

(a) the names of the companies who have benefited by the loan write off by each of the PSBs and commercial banks and the amount of write off in each case in 2013-14, 2014-15 and 2015-2016, the details of all written off loans of over 100 crore;

(b) name of the Directors of each company; and

(c) the companies whose loans of over 100 crore, have been restructured in 2013-14 to 2015-16, the details of amount due, waived off and terms of restructuring?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) Non-Performing Asset accounts are written-off for cleaning the balance sheet and enhancing profitability after full provisions have been made within the framework of Reserve Bank of India guidelines and Board approved loan recovery policy of the concerned bank. It is resorted to after exhausting various avenues of recovery. However, in case of technical write-off, the recovery efforts continue as accounts remain the books of branches.

RBI Master Circular on wilful defaulters (updated on 1st July, 2015), directs Banks/FIs to submit the list of suit-filed and non-suit filed accounts of willful defaulters of ₹ 25 lakh and above on a monthly or more frequent basis to all four Credit Information Companies; viz. (i) Experian Credit Information Company of India Private Limited, (ii) Equifax Credit Information Services Private Limited, (iii) High Mark Credit Information Services Private Limited and (iv) Credit Information Bureau (India) Limited (CIBIL).

Credit Information Companies (CICs) have also been advised to disseminate the information pertaining to suit filed accounts of willful defaulters on their respective websites.

The detail of the written-off accounts of ₹ 100 crore and above, for 2013-14, 2014-15 and 2015-2016, for Public Sector Banks (PSBs) is given as under.

Written-off accounts (>100 crore and above) (₹ crore)				
	2013-14	2014-15	2015-16	Total
No. of Accounts	30	47	38	115
Amount	6,48,885	13,018	8,033	6,69,936

Source: PSBs

Restructured A/cs and amount written-off (>100 crore and above) (₹ crore)				
	2013-14	2014-15	2015-16	Total
No. of Accounts	405	562	251	1,218
Amount O/s.	1,16,705	1,36,514	65,454	3,18,673
Amount written off	7,834	7	500	8,341

Source: PSBs